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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 195/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018

Name of the Company:

United Ships Repairs & Marine Works Pvt Ltd.

V/s.

Reliance Naval And Engineering Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. Pradi Wazalwar	Consel.	Petitoner	/ Ind.
2. CA. Sanjay Rusa	Projessional Representative	Petitioner	28.K.R-2a
		Petitioner	Mushragha
3. Shradha Agrawal	Advocate		Mrs
4 Samabh N. Sopulace	58.Adv.	Resp.	
S. Jaimin R. Dave	Adv.	Resp	29-
6. Priyanh Dave	Ad-	Resp	(20)

ORDER

Learned FCA Mr. Sanjay Ruia with Learned Advocate Ms. Prachi Wazalwar with Learned Advocate Ms. Shradhha Agarwal present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Jaimin Dave with Learned Advocate Mr. Priyank Dave present for Respondent.

Additional affidavit filed by Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent on the aspect whether this petition can be taken up for hearing in view of pendency CP(IB) 190/PB/NCLT2017 before special bench, New Delhi.

In view of the decision of Hon'ble High Court of Bombay in Company Application no. 572/2017 in company petition no. 434/2015 dated 05.01.2018 and decision of Hon'ble NCLAT, New Delhi in Comp Appeal (AT) (INS) 7/2017 it appears this matter can be proceeded further on merits on all aspects including the pendency of winding up petition before Hon'ble High Courts without keeping the matter pending awaiting the decision CP(IB) 190/PB/NCLT/2017 pending before Special Bench, New Delhi.

Heard arguments of learned Counsel for Petitioner in part.

For continuation of arguments of learned Counsel for petitioner and arguments of learned Counsel for Respondent, list the matter on 14.02.2018.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 30th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL